

ITEM NO.40 + 72

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 28585/2026

[Arising out of impugned final judgment and order dated 05-09-2008
in CRA No. 5169/2007 passed by the High Court of Judicature at
Allahabad]

MOINUDDIN

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 150036/2026 - CONDONATION OF DELAY IN FILING

IA No. 150034/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 150035/2026 - EXEMPTION FROM FILING O.T.

WITH

SLP (Cr1.) Diary No. 29439/2026

IA No. 95219/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Cr1) No. 6024/2026 (II-D)

IA No. 131062/2026 - CONDONATION OF DELAY IN FILING THE SPARE
COPIES

Date : 22-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

Mr. Akshay Srivastava, AOR
Mr. Suryansh Vashisth, Adv.
Ms. Avani Sharma, Adv.
Mr. Krishna Upreti, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment, exemption from filing official translation are allowed.

Delay condoned.

Issue notice.

Permission to serve the standing counsel is granted.

Tag along with SLP (Crl.) 6745/2026.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 28585/2026

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Petitioner(s)

VERSUS

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IA No. 150035/2026 - EXEMPTION FROM FILING O.T.

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5570/2026

IA No. 95219/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

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